

③ copy 7

order/1
to Ap, 15/2/2002
on 15/2/2002
①

CP No. 29/03
For orders
on 28/2/03

Per
14/2

per Tribunal 28/2/03 Date:
Applicant in person by
Advocate / Respondent by
Council:
The matter adjourned to
for 7.3.03

Dy. Registrar

2.

07-3-03

CP-29/03 IN

OA-943/93

Present :- Shri S.P. Saxena, counsel for applicant.

Issue notice to the respts./ alleged
contemners, returnable on 11-4-03.
Personal presence is exempted for the
present.

(K. V. Sachindran)
m(s)

(Gourishankar S. Tanphir)
m(A)

18/4/03

Notice
order/Judgement despatched
to Applicant/Respondent (s)
on 7-4-03

10/3

7-4-03

Dated: 11-4-2003 (5)

Shr S.P. Saxena Counsel for
the applicant. Shr R.R. Shetty
Counsel for the respondents.

Shr Shetty Counsel for the
respondents states that the necessary
orders for implementing the order
passed in O A are issued by the
authority on 1.4.2003. He has also
furnished copy of the order to Shr
S.P. Saxena Counsel for the
applicant and made available
copy of the same to the Tribunal.
Shr Saxena wants time to ascertain
whether orders are implemented or not?
Hence adjourned to 25.4.2003.

Sh
(Shankar Prasad)
MIA/

Sh
(A.S. Sanghvi)
M(J)

ds

put R1
1617

put (order)
2914